

authorities shall be liable under Section 26 of the National Green tribunal Act.

3. That, the Hon'ble High Court of Orissa in Order dtd 04.05.2023 in WP(C) No. 14057 of 2023 have been pleased to stay further proceedings in the present Execution Application No. 03 of 2022/EZ, arising out of O. A. No. 129 of 2016/EZ till next date.

4. That, the matter is still pending for consideration before the Hon'ble high Court of Orissa.

5. That this Hon'ble Tribunal in Order dated 17.08.2023 in the above mentioned Execution Application, have taken note of the above fact and directed as follows:

xxx

xxx

xxx

" 4. The learned Counsel for the parties shall apprise this court of further developments before the Hon'ble High Court. "

xxx

xxx

xxx

4. That, Hon'ble High Court of Orissa in Order dtd 25.09.2023 in WP(C) No. 14706 of 2022, tagged with W.P.(C) No. 14057 of 2023, have passed the Orders as below.

xxx

xxx

xxx

"1. Let the matter be listed on 11.10.2023 along with analogous matters listed today. "

xxx

xxx

xxx


AMBIKA PRASAD RAY
 NOTARY CUTTACK TOWN
 REGD. NO-ON-56/2004

Dr. B. K. Nayak

Copy of the Order dtd 25.09.2023 of the Hon'ble High Court of Orissa passed in W.P.(C) No. 14706 of 2022 tagged with W. P. (C) No. 14057 of 2023 is annexed herewith as Annexure-A/6.

4. That, in view of the facts mentioned herein above, it is humbly prayed before the Hon'ble Tribunal to kindly adjourn the hearing of the Execution Application no. 03 of 2022/EZ till disposal of the W. P. (C) No. 14057 of 2023 by the Hon'ble High Court of Orissa.

5. That, the facts stated above are true to the best of my knowledge and belief and based on records.

Identified By
J. K. Katikia
Advocate

Bikash Ranjan Dash
04/10/2023

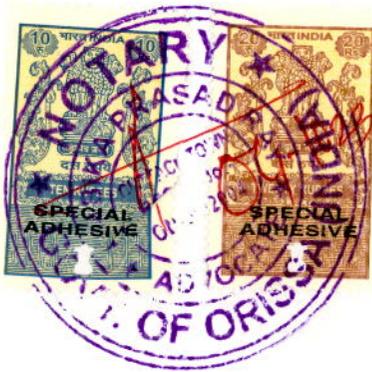
DEPONENT
Conservator of Forests
O/o the PCCF (WL) & CWLW
Odisha, Bhubaneswar
CERTIFICATE

Certified that due to non-availability of catridge papers, the instant affidavit has been typed on thick white papers.

CUTTACK

DT. 04.10.2023

J. K. Katikia
ADDL. GOVT. ADVOCATE



Bikash Ranjan Dash
The above named deponent being identified by J. K. Katikia Adv solemnly affirm and states before me that the contents of the Affidavit are true to the best of his/her knowledge and belief.
04.10.23
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
Regd. No-ON-56/2004

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 14706 of 2022

Gita Rout & Another

.....

Petitioners

Mr. Ashis Kumar Mishra, Advocate

Mr. Akhaya Biswal, Advocate

Vs.

State of Odisha & Others

.....

Opp. Parties

Mr. Ishwar Mohanty, ASC

CORAM:

**THE CHIEF JUSTICE
JUSTICE SAVITRI RATHO**

ORDER

25.09.2023

Order No.

02.

(Through hybrid mode)

1. Let the matter be listed on 11.10.2023 along with analogous matters listed today.
2. The presentation which is supposed to be made by Dr. Manoj V. Nair, the Principal Chief Conservator of Forests (Wild Life) shall be made on 11.10.2023 at 4.30 P.M. in the New Conference Hall in the Old Building of High Court.
3. Registry shall extend all cooperation for this presentation.

**(S.Talapatra)
Chief Judge**

Validity unknown

Digitally Signed
Signed by: PUSPANJALI MOHAPATRA
Designation: Personal Assistant
Reason: Authentication
Location: Orissa High Court
Date: 25-Sep-2023 19:28:45



puspa

True Copy

**Conservator of Forests
O/o the PCCF (WL) & CWLW
Odisha, Bhubaneswar**

**(Savitri Ratho)
Judge**